

Central Administrative Tribunal
Principal Bench

C.P. No. 182 of 2001
in
O.A. No. 823 of 1999

(VB)

New Delhi, dated this the 24th September, 2001

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

1. Shri Ramesh Chand
2. Shri Jagdish Prasad Meena
3. Shri Jagan Lal Meena
4. Shri Ram Pati Meena
5. Shri C.L. Meena

All are working as Income Tax
Inspectors,
Office of the Cheif Commissioner of
Income Tax, Delhi. .. Applicants

(By Advocate: Shri K.P. Dohare)

Versus

1. Shri S. Narayanan,
Secretary,
Dept. of Revenue,
Ministry of Finance,
North Block, New Delhi.
2. Shri A. Balasubramaniam,
Chairman,
Central Board of Direct Taxes,
Ministry of Finance,
North Block, New Delhi.
3. Shri Madan M. Joshi,
Chief Commissioner of Income Tax, Delhi,
Central Revenue Building,
I.P. Estate,
New Delhi-110002.
4. Shri B.P. Tandon,
Secretary,
Ministry of Personnel & Public Grievances
and Pensions,
Dept. of Personnel & Training,
North Block,
New Delhi. .. Respondents

(By Advocate: Shri Rajinder Nischal)

(19)

ORDER (Oral)S.R. ADIGE, VC (A)

Heard both sides on C.P. No. 182/2001 alleging contumacious non-compliance of the Tribunal's order dated 19.9.2000 in O.A. No. 828/99.

2. Pursuant to the aforesaid order dated 19.9.2000 Respondents have issued order dated 22.5.2001 (Annexure P).

3. Although that order was issued with some delay it cannot be said that there is any contumacious disobedience of the Tribunal's order dated 19.9.2000.

4. If applicants have any grievance in regard to the aforesaid order dated 22.5.2001 passed by respondents liberty has already been given to them in Para 5 of the order dated 19.9.2000 to agitate the same through appropriate original proceedings in accordance with law, if so advised.

5. Reiterating the same the C.P. is dropped. Notices discharged.

A. Vedavalli
(Dr. A. Vedavalli)
Member (J)

Karthik

S.R. Adige
(S.R. Adige)
Vice Chairman (A)